

SHRIMATI SUKHBANS KAUR: Mr. Deputy Speaker, Sir, the Prime Minister has come now. He can tell us.

PROF. MADHU DANDAVATE: He stands by everything that I have said.

MR. DEPUTY SPEAKER: The Minister may now move that the Bill be taken into consideration.

PROF. MADHU DANDAVATE: Sir, I beg to move:**

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1990-91, be taken into consideration.”

15.58 hrs.

**PUNJAB APPROPRIATION
(NO. 2) BILL***

[English]

MR. DEPUTY SPEAKER: We shall now take up the Punjab Appropriation (No. 2) Bill. The Minister may seek leave of the House to introduce the Bill.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1990-91.

MR. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1990-91.”

The motion was adopted.

MR. DEPUTY SPEAKER: The Minister may now introduce the Bill.

PROF. MADHU DANDAVATE: Sir, I introduce** the Bill.

MR. DEPUTY SPEAKER: The question is:

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1990-91, be taken into consideration.”

The motion was adopted.

MR. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill. The question is:

“That Clauses 2 and 3 and the Schedule stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

“That Clause 1, the Enacting Formula and the long Title stand part of the Bill.”

The motion was adopted.

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**Introduced/moved with the recommendation of the President.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. DEPUTY SPEAKER: The Minister may now move that the Bill be passed.

PROF. MADHU DANDAVATE: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

SHRI SONTOSH MOHAN DEV: (Tripura, West) Sir, now they should agree that this is what is called contracting help to the Government. They should appreciate it.

16.00 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL)
1990-91

[English]

MR. DEPUTY SPEAKER: Now, we will take up the next item, that is Item No. 18.

Demands for Supplementary Grants (General) for 1990-91 submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grants submitted to the Vote of the house	
		Revenue Rs.	Capital Rs.
1	2	3	
	MINISTRY OF ENERGY		
20	Department of Power	33,00,000	..
22	MINISTRY OF ENVIRONMENT AND FORESTS Ministry of Environment and Forests	5,00,00,000	..
26	MINISTRY OF FINANCE Payment to Financial Institutions	21,58,00,000	..

DR. THAMBI DURAI (Karur): Sir, now it is 4 O'clock. I would like to know whether it is possible to pass the Supplementary Demands for Grants within 15 minutes.

MR. DEPUTY SPEAKER: Yes, Yes. Now, the House will take up discussion and voting on the Supplementary Demands on the Supplementary Demands for Grants (General) for 1990-91. Motion moved:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1991 in respect of the following demands entered in the second column thereof—Demand Nos. 20, 22, 26, 47, 71, 75, 76, 78, 83 and 90."